



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA



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January 17, 2023

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA, 1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Addition of 1 entry

Please refer to Section 51 of our [Master Direction on Know Your Customer dated February 25, 2016](#) as amended on May 10, 2021, in terms of which "Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC)."

2. In this connection, Ministry of External Affairs (MEA) has informed about UNSC press release SC/15177 dated January 16, 2023 wherein the Security Council Committee pursuant to resolutions 1267 (1999), 1989 (2011) and 2253 (2015) concerning ISIL (Da'esh), Al-Qaida, and associated individuals, groups, undertakings and entities approved the addition of the entry specified below to its ISIL (Da'esh) and Al-Qaida Sanctions List of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2610 (2021) and adopted under Chapter VII of the Charter of the United Nations:

A. Individuals

QDi.433 Name: 1. ABDUL 2. REHMAN 3. MAKKI 4: na

Name (original Script): na

Title: na **Designation:** na **DOB:** 10 Dec. 1954 **POB:** Bahawalpur, Punjab Province,

विनियमन विभाग, केंद्रीय कार्यालय, केंद्रीय कार्यालय भवन, 12वीं/ 13वीं मंज़िल, शहीद भगत सिंह मार्ग, फोर्ट, मुंबई- 400001

टेलीफोन/ Tel No: 22661602, 22601000 फैक्स/ Fax No: 022-2270 5691

Department of Regulation, Central Office, Central Office Building, 12th/ 13th Floor, Shahid Bhagat Singh Marg, Fort, Mumbai - 400001

हिंदी आसान है, इसका प्रयोग बढ़ाइए

"Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers."

Pakistan **Good quality a.k.a.:** **a)** Abdur Rehman Makki; **b)** Abdur Rahman Makki, **c)** Abdul Rahman Makki; **d)** Hafiz Abdul Rahman Makki; **e)** Hafiz Abdul Rehman Makki; **f)** Hafiz Abdul Rehman **Low quality a.k.a.:** na **Nationality:** Pakistan **Passport No:** **a)** Pakistan number CG9153881, issued on 2 Nov 2007 **b)** Pakistan number A5199819 **National Identification No:**

a) Pakistan 6110111883885 **b)** Pakistan 34454009709 **Address:** Tayyiba Markaz, Muridke, Punjab Province, Pakistan **Listed on:** 16 Jan. 2023 **Other Information:** He is deputy Amir/Chief of LASHKAR-E-TAYYIBA (LET) (QDe.118) a.k.a JAMAAT-UD-DAWA (JUD) and Head of Political Affairs Wing JUD/LET. He also served as head of LET's foreign relations department and member of Shura (governing body). He is the brother-in-law of JUD/LET Chief Hafiz Muhammad Saeed (Qdi.263). Father's name is Hafiz Abdullah Bahwalpuri. Photo is available for inclusion in the INTERPOL-UN Security Council Special Notice. INTERPOL-UN Security Council Special Notice web link: <https://www.interpol.int/en/How-we-work/Notices/View-UN-Notices-Individuals>

3. The UNSC press releases concerning amendments to the list is available at URL: <https://www.un.org/securitycouncil/sanctions/1267/press-releases>

4. The details of the sanction measures and exemptions are available at the following URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

In view of the above, Regulated Entities (REs) are advised to take appropriate action in terms of section 51, 52 and 53 of the RBI Master Directions on KYC dated February 25, 2016 as amended from time to time and strictly follow the procedure laid down in the UAPA Order dated Feb 02, 2021 annexed to the MD ibid.

5. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

<https://www.un.org/securitycouncil/sanctions/1988/materials>

6. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request for delisting received by any Regulated Entity (RE) is to be forwarded electronically to Joint Secretary (CTCR), MHA for consideration. Individuals, groups, undertakings or

entities seeking to be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can submit their request for delisting to an independent and impartial Ombudsperson who has been appointed by the United Nations Secretary-General. More details are available at the following URL:

<https://www.un.org/securitycouncil/ombudsperson/application>

7. REs are advised to take note of the aforementioned UNSC communications and ensure meticulous compliance.

Yours faithfully,

(Santosh Kumar Panigrahy)
Chief General Manager